

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-28/1996/ 2508 /A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. S. P. Khaund
District & Sessions Judge
Lakhimpur, North Lakhimpur.

Dated Guwahati, the 1st June, 2021.

Sub:- Earned leave with headquarter leave permission.

Ref:- Your letter No. DJL/3717/2021, dtd. 31.05.2021

Madam,

With reference to the above, I am directed to inform you that your prayer for earned leave for thirteen days from 24.05.2021 to 05.06.2021 along with station leave permission from the morning of 24.05.2021 till the morning of 06.06.2021 has been granted, **subject to submission of your latest Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati.** Further, you are allowed to hand over charge retrospectively to the Addl. Sessions Judge cum Special Judge (POCSO) and in her absence to the Civil Judge & Asstt. Sessions Judge, Lakhimpur, North Lakhimpur (FTC), Lakhimpur. Further, your prayer for withdrawal of casual leave on 24.05.2021, 25.05.2021, 28.05.2021 and 29.05.2021 has been granted.

Yours faithfully,

Sdt.

JT.REGISTRAR (VIGILANCE)

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Memo NO.HC.VII-28/1996/ 2509-1A, dated 1-6-2021

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action. Copy of the application in prescribed format is sent herewith for necessary information and action.
2. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)